

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 30/2014-Customs (N.T.)

New Delhi, the 7th April, 2014

S.O.(E) In exercise of the powers conferred by clause (a) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No 61/94-Customs (N.T.), dated the 21st November, 1994, published in the Gazette of India, vide number S.O. 828(E), dated the 21st November, 1994, namely:-

In the said notification, in the Table, against serial number 11 relating to the State of Maharashtra, in columns (3) and (4), after item (e) and the entries relating thereto, the following shall respectively be inserted, namely :-

(3)	(4)
"(f) Aurangabad	Unloading of imported goods and loading of export goods or any class of such goods".

[F.No.520/34/2013-Cus-VI]

(R.P. Singh)
Director (Customs)

Note:- The principal notification No.61/94-Customs (N.T.) dated the 21st November, 1994 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 828(E), dated the 21st November, 1994 and last amended by notification No.56/2013-Customs (N.T.) dated the 28th May, 2013, vide number S.O. 1382(E), dated the 28th May, 2013.